

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Lok Sabha**  
**UNSTARRED QUESTION NO. : 2336**  
**( TO BE ANSWERED ON THE 13th March 2025 )**  
**TECHNICAL FAULTS IN AIRLINES**

**2336. SMT MANJU SHARMA**

**Will the Minister of CIVIL AVIATION**

**be pleased to state:-**

**(a) the details of technical glitches and failures in providing safe, efficient and world class air travel services reported in the country during the last year;**

**(b) the steps taken to ensure safe air travel in the country;**

**(c) whether the Government has any mechanism to examine the safety and security measures related to air travel and if so, the details thereof; and**

**(d) the details of notices issued to various airline companies in this regard and the action taken to prevent the recurrence of such aviation safety violations?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)**

**(a) to (d): Technical snags are general phenomena in aircraft which may be caused due to improper function/malfunction of components/system/accessories fitted on the aircraft. The details of technical glitches reported in the country during the last year are at Annexure.;**

**;**

**DGCA has laid down regulations under Civil Aviation Requirement which requires that the aircraft is maintained in accordance with the manufacturer and DGCA guidelines and all snags reported on the aircraft are rectified before the aircraft is released for flight.;**

**;**

**Further, Airworthiness advisory circular AAC no. 02 of 2024 issued on 28 Nov 2024 requires the operator to report all occurrences to DGCA. In case of an increase in occurrences, DGCA may initiate special audit drive including spot checks/ night surveillances.;**

**;**

**DGCA ensures that the airline and the maintenance organisation continues to comply with the regulatory requirements against which they have initially been approved through a system of surveillance, audits, spot checks, night surveillance etc. DGCA ensures that the airlines/ maintenance organisation take necessary corrective action. In case of violations, DGCA may initiate enforcement actions against the airline/ organisation/ personnel which may include warning, suspension or cancellation of approval/ certificate/ licence including imposition of financial penalty. A robust mechanism is in place to ensure the safety & security of passengers.**

**;**

**No notice or action has been initiated against any airline company during the last one year.**

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**ANNEXURE****No. of instances of malfunctioning of aircraft of airlines for the year 2024**

<b>S. No.</b>	<b>Name of the Airline</b>	<b>Technical Malfunctioning/defects in 2024</b>
<b>1.</b>	M/s Interglobe Aviation Ltd (Indigo)	105
<b>2.</b>	M/s Spicejet Ltd	17
<b>3.</b>	M/s Air India Ltd	55
<b>4.</b>	M/s Vistara	06
<b>5.</b>	M/s Air India Express Ltd	20
<b>6.</b>	M/s Air Asia Ltd	18
<b>7.</b>	M/s Big Charter Pvt Ltd (Fly Big)	03
<b>8.</b>	M/s Akasa Air	04
<b>9.</b>	M/s Blue Dart Aviation Ltd	01
	<b>Total</b>	<b>229</b>